

23.07.2008.

CP 19/2008 (OA No. 559/2004)

Mr. M.S. Choudhary, Proxy counsel for
Mr. Rajiv Surana, Counsel for applicant.
Mr. T.P. Sharma, Counsel for respondents.

Chancery 2008
The present Contempt Petition has been filed on by the petitioner
against the alleged violation of the order dated 05.12.2007 passed in OA
No. 559/2004.

Notice of this Contempt Petition was given to the respondents.
Learned counsel for the respondents has brought to our notice a copy of
the order dated 20.05.2008 passed in DB Civil Writ Petition No.
4865/2008 whereby the operation of the impugned order/judgement dated
05.12.2007 passed in OA No. 559/2004 is stayed by the Hon'ble High
Court.

Since the operation of the impugned judgement passed in OA No.
559/2004 is stayed by the Hon'ble High Court, we are of the view that the
present Contempt Petition does not survives, which is accordingly
disposed of. Notices issued to the respondents are hereby discharged. It is
made clear that in case the stay is vacated by the Hon'ble High Court or
the Writ Petition filed by the respondents is dismissed, it will be open for
the applicant to file fresh Contempt Petition.

Learned counsel for the applicant has also filed reply, which is
taken on record.

R. R. Bhandari
(R.R. BHANDARI)

MEMBER (A)

M. L. Chauhan
(M.L. CHAUHAN)

MEMBER (J)

AHQ